

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 286 of 2020

IN THE MATTER OF:

**Asset Reconstruction Company India Ltd.
(ARCIL)**

...Appellant

Versus

Mangesh Vitthal Kekre & Anr.

...Respondents

Present:

**For Appellant: Mr. Avinash Mohapatra and Mr. Parth Tandon,
Advocates.**

**For Respondent: Mr. Rajat Lohia, Advocate for R-1.
Mr. Gursath Singh, Advocate for R-2.**

ORDER
(Virtual Mode)

09.02.2021 Learned Counsel for Respondent Nos. 1 and 2 seeks time to file Reply-Affidavit. Reply may be filed within two weeks.

Rejoinder, if any, may be filed within a week, thereafter.

Parties may file brief 'Written-Submissions' not more than three pages and Copies of Judgments on which, parties want to refer and rely on, within three weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **15th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./md/